# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

## O.A. NO.1114/2001

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New Delhi, this the 39.15. day of July, 2002

HON'BLE MR. KULDIP SINGH, MEMBER (J) HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

Const. Ram Prakash, 1938/SD (PIS 28912010) S/o Shri Ved Pal, R/o RZB-57, Old Roshanpura, Najafgarh, New Delhi

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Applicant

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(By Advocate : Shri Shyam Babu)

#### Versus

- Govt. of NCT Delhi through its Chief Secretary,
   Sham Nath Marg,
   Delhi
- 2. Joint Commissioner of Police,
   (Southern Range)
   Police Headquarters
   I.P. Estate,
   New Delhi
- 3. Dy. Commissioner of Police, (South District), PS Hauz Khas, New Delhi

Respondents

(By Advocate : Shri Ram Kawar)

# ORDER

## By S.A.T. Rizvi, Member (A):

On the basis of the following charge levelled against the applicant, he has been tried departmentally and a major penalty has been imposed on him vide disciplinary authority's order dated 28.12.1999 (Annexure-A):-

"When search for Rajesh was going on, Const. Ram Prakash, 1978/SD beat Gyan Prasad with a DANDA on his head who sustained injuries. Gyan Prasad who was brought to PS along with others, was

medically examined through HC Goni at AIIMS. Although Gvan Prasad was 879/SD beaten by Const. Ram Prakash but H.C. Gopi Chand prepared 'Naksha Majroobi' writing that the injured sustained the ir during quarrel at Jhugi, I.G. Camp, injuries The HC also recorded the statement Colony. injured that he sustained injuries when trying to settle the quarrel at Jhuggies. He even did not attest the statement of Gyan Prasad and recorded in DD No. injured Gyan Prasad had given 106-B that in writing that he did not want any action.

above action on the part of HC The Gopi Chand No. 879/SD & Const. Ram 1978/SD Prakash, amounts to grave misconduct, negligence and dereliction of which renders them liable for departmental action punishable under provisions of Delhi Police (P&A) Rules, 1980.

Thereafter, the departmental appeal filed by the applicant was rejected by the appellate authority vide his order dated 14.11.2000. The inquiring authority appointed in these proceedings had earlier submitted his report on 17.9.1999 (A-I). The aforesaid report and the aforesaid order passed by the appellate authority are under challenge in this OA.

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2. learned counsel appearing on behalf of the The applicant has submitted that there is no evidence sustain the charge against the applicant. He has also relied on rule 15 (3) of Delhi Police (Punishment and Appeal) Rules, 1980 to submit that the preliminary enquiry could not be brought on the departmental record relating to the disciplinary proceedings. Yet another contention raised with was regard non-production/supply of the MLC. The fourth issue raised by him was in relation to the nature of punishment inflicted on the applicant. The learned counsel

submitted that the penalty imposed was in the nature of double punishment and was trefore illegal. of

have considered the submissions made by counsel on either side and have also perused the learned pleadings on record. With the assistance of the learned for the applicant we have, without attempting to reappraise the evidence, traversed the relevant portions inquiring authority's report so as to ascertain the present case is one of no evidence. The whether learned counsel in particular drew our attention to statements made by PW-4 (injured person) and PW-8, who is a Probationary Sub Inspector (PSI). From the statements made during the course of the enquiry, we find that the (Shri Gyan Prasad) had categorically injured person asserted that he was beaten up by a Police-man without any reason and taken to the Police Station. At the time, there were a number of Police men and, therefore, he was quite sure about the Police-man who caused injuries For the same reason, in his written complaint him. also he has not named anyone in this context. equally the other hand, on Rawat) has, Pradeep asseted " categorically proprocess that it was the applicant alone who had a 'Danda' in his hand and it was he who beaten up the injured person (Gyan Prasad). At the same PW-10, who is an ACP, has also deposed that during the preliminary enquiry he found the applicant was guilty of beating the injured person and that the Head Constable mis had represented the facts. (Gopi - Chand) any of the other PWs examined during evidence of does not support the applicant's version that he

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did not beat the injured person. The applicant has not examined any defence witness. He had the liberty to cross-examine any of the prosecution witnesses.

- learned counsel for the applicant's plea based on rule 15 (3) of the Delhi Police (Punishment & Appeal) Rules, 1980 cannot be sustained for the simple that a copy of the preliminary enquiry's report was supplied to the applicant along with the other documents. According to the aforesaid rule, any document forming part of the preliminary enquiry can be relied upon after supplying a copy of it to the charged In the present case, the preliminary official. report had been supplied to the applicant in full. MLC was produced and shown during the enquiry proceedings the plea advanced in regard therefore, non-production of MLC is also found to be untenable. In position regard to the aspect of double punishment, the has been settled by a judgement of the Full Bench of this imposed on the the penalty Accordingly, Tribunal. applicant is in order and legally valid. +
  - 5. For the reasons brought out in the preceding paragraphs, the OA is found by us to be devoid of merit and is dismissed. There shall, however, be no order as to costs a

(S.A.T. RIZVI)
Member (A)

(KULDIP SINGH) Member (J)

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